

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Contempt Case (AT) No. 01 of 2021
IN
Company Appeal (AT) (Insolvency) No. 1100 of 2020

In the matter of:

Committee of Creditors of Leel Electricals Ltd.Appellant

Vs.

Mr. Arvind Mittal IRP of Leel Electricals Ltd.Respondent

Present:

Appellant: Mr. Ramji Srinivasan, Senior Advocate with Mr. Ankur Mittal, Ms. Meera Murali, Advocates.

Respondent: Mr. Ashish Aggarwal, Mr. Gurcharan Singh, Advocates.

ORDER

(Through Virtual Mode)

13.01.2021: Mr. Ashish Aggarwal, Advocate representing Mr. Arvind Mittal, has made a statement at the Bar that IRP has handed over the relevant documents to Mr. Gangaram Agarwal and he would be handing over the charge to him by tomorrow. In view of this statement, let the matter be adjourned.

Post the matter on 18th January, 2021. Compliance report be filed in this regard.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

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